

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
CP NO. 01/73(4)/Chd/2016**

Maneet Kaur

...Petitioner.

Versus

M/s Hind Motors Ltd.

...Respondent.

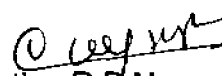
Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.

Ms. Riya Bansal, Advocate for respondent company.

Mr. Satya Pal Singh, Asstt. Registrar of Companies, Chandigarh.

Learned counsel for respondent submits that no separate reply to the objection is to be filed and the allegations made by respondent in CP No.65/Chd/2016 and CP No.66/Chd/2016, which are taken up together along with this, would be adopted.

List the matter along with CP Nos.65/Chd/2016 and 66/Chd/2016 fixed for arguments on 13.02.2017. Copy of this order be attached with the connected, Company Petition Nos. 02/73(4)/Chd/2016, 03/73(4)/Chd/2016, 04/73(4)/Chd/2016, 05/73(4)/Chd/2016, 06/73(4)/Chd/2016, 07/73(4)/Chd/2016, 08/73(4)/Chd/2016, 09/73(4)/Chd/2016, 10/73(4)/Chd/2016, 11/73(4)/Chd/2016, 12/73(4)/Chd/2016, 13/73(4)/Chd/2016, 14/73(4)/Chd/2016, 15/73(4)/Chd/2016, 16/73(4)/Chd/2016, 17/73(4)/Chd/2016, 18/73(4)/Chd/2016, 19/73(4)/Chd/2016, 20/73(4)/Chd/2016, 21/73(4)/Chd/2016, 22/73(4)/Chd/2016, 23/73(4)/Chd/2016, 24/73(4)/Chd/2016, 25/73(4)/Chd/2016, 26/73(4)/Chd/2016 and 27/73(4)/Chd/2016, for the relief under Section 73 of the Companies Act, 2013.


(Justice R F Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

January 31, 2017
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